

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 473/GT/2014 (on remand from APTEL)

Subject : Revision of tariff of NLC Thermal Power Station II Stage-I (630 MW) and Stage-II (840 MW) on account of additional capital expenditure incurred for the period from 1.4.2009 to 31.3.2014- Truing- up of annual fixed charges determined by Order dated 27.6.2011 in Petition No. 231/2009 and Order dated 25.6.2013 in Petition No. 17/RP/201

Petitioner : NLC India Limited

Respondent : TANGEDCO and 11 others

Date of Hearing : **18.11.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NLCIL
Shri M. Karthikeyan, Advocate, NLCIL
Ms. Anusha Nagrajan, Advocate, TANGEDCO
Ms. Aakansha Bhola, Advocate, TANGEDCO

Record of Proceedings

At the outset, the learned counsel for the Respondent, TANGEDCO, sought time to file its reply in the matter. The learned counsel for the Petitioner submitted that no rejoinder is being filed by the Petitioner. She, however, requested that the matter be listed at the earliest. Accordingly, the hearing of the matter was adjourned.

2. The Respondent, TANGEDCO, is permitted to file its reply by **6.12.2025**, after serving a copy to the Petitioner. The Petition shall be listed for hearing on **6.1.2026**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

